

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Information on the number of bulk drugs not produced by M/s. Glaxo during the last five years out of the bulk drugs licensed to them has been given in reply to Rajya Sabha Unstarred Question No. 651 answered on 24-8-81. The information in regard to the formulations based on licensed bulk drugs not produced by the company and the import of these drugs, source-wise by the company etc. is being collected and will be laid on the Table of the House.

(b) The Question of revoking the relevant industrial licences will arise if it is established that the company has, without reasonable cause failed to establish or to take effective steps to establish the manufacture of the items licensed, within the time specified therefor or within such extended time granted by the Government.

Nationalisation of M/s. Indian Tobacco Company

2337. SHRI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to nationalise M/s. Indian Tobacco Company in the near future as it has violated the MRTP Act and income tax/excise tax laws; and

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE FOR LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) and (b) M/s. Indian Tobacco Company Limited are engaged in several activities/undertakings such as manufacture of tobacco and cigarettes, production of printing and packaging materials, processing of fish products, running of hotels etc. Any suggestion to nationalise the company can be seriously considered only if the cir-

cumstances so warrant and this would be done by the Administrative Ministry which is concerned with a particular undertaking. The violation of an Act does not, *ipso facto*, call for nationalisation but it has to be dealt with in accordance with the penal provisions contained in that Act.

Committee of Experts on trusts set up by the former Maharashtra Chief Minister

2338. SHRI SURENDRA MOHAN: SHRI ERA SEZHIYAN: SHRI RAMAKRISHNA HEGDE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a Committee of Experts has been presently engaged in the legal and other constitutional aspects of the trusts set up by the Chief Minister of Maharashtra;

(b) if so, what are the views of the Committee; and

(c) whether Government propose to act on the recommendations of the said Committee?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) to (c) No such Committee has been appointed by the Central Government. Nor is there any information available about the appointment of any such Committee in this behalf.

2339. [Transferred to the 25th, March, 1982].

समाचार-पत्रों को कागज का आवंटन

2340. श्री हुक्मदेव नारायण दादव: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सन् 1977 से दिसम्बर, 1981 के बीच विभिन्न समाचार-पत्रों को

सरकारी कोटे से गिरायती दरों पर कितनी मात्रा में कागज आवंटित किया गया। उन समाचारपत्रों के नाम क्या हैं तथा वे किस-किस भाषा में प्रकाशित होते हैं ; और

(ख) उन समाचारपत्रों के नाम क्या हैं जिन्होंने आवंटित कोटे का पूरा-पूरा उपयोग कर लिया है ?

सूचना और प्रसारण मंत्रालय में उप-मंत्री (श्री आशिफ मोहम्मद खान) : (क) समाचारपत्रों को अखबारी कागज गिरायती दरों पर नहीं दिया जाता। तथापि, आयातित अखबारी कागज पर सीमा शुल्क से छोटे समाचारपत्रों को पूर्ण राहत और मझोले समाचारपत्रों को दो-तिहाई राहत दी जाती है।

विभिन्न समाचारपत्रों को, अर्थात् बड़े समाचारपत्रों, मझोले समाचारपत्रों और लघु समाचारपत्रों की श्रेणियों में, 1977 से दिसम्बर, 1982 तक की अवधि के दौरान आवंटित कागज की कुल मात्रा इस प्रकार है :—

(टन)

1976-77	2,05,136
1977-78	2,41,992
1978-79	3,02,931
1979-80	3,42,900
1980-81	3,69,484
1981-82	3,53,672

(दिसम्बर, 1981 तक)

(ख) अधिकांश समाचारपत्र अखबारी कागज के आवंटित कोटे का पूरा उपयोग करते हैं। ऐसे मामलों में जहाँ अखबारी कागज के आवंटित कोटे का कम उपयोग हुआ ध्यान में आता है, शेष

मात्रा को अगले वर्ष में ले लिया जाता है और उसको अनुवर्ती वर्ष के कोटे में समंजित कर दिया जाता है। 1977-78 से 1980-81 तक के वर्षों में जहाँ भी कम खपत हुई ध्यान में आई उसको अनुवर्ती वर्षों के कोटे में समंजित कर दिया गया। 1980-81 में आवंटित अखबारी कागज की खपत की जाँच पड़ताल की जाएगी और यदि कोई कम खपत पाई गई तो उसे 1982-83 के दौरान अखबारी कागज के आवंटन के लिए आवेदनपत्रों को अंतिम रूप देते समय समंजित कर दिया जाएगा।

Salary structure of employees in private companies

†2340-A. SHRI YOGENDRA SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the October 1981 issue of the Reserve Bank of India bulletin wherein it is stated that the large public limited companies in the private sector have increased the emoluments of high salaried employees by 20.7 per cent while those of all employees rose by only 11.5 per cent; and

(b) if so, whether Government propose to take any steps to reduce the disparity in remuneration of these employees?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes, Sir.

(b) The extant provision of the Companies Act, 1956 are concerned only with the regulation of the remuneration of the managerial personnel (Managing Directors and Wholetime

†Previously Unstarred Question 2389, transferred from the 23rd March, 1982.